

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 34464/2016

(Arising out of impugned final judgment and order dated 05-08-2016
in RSA No. 1442/2010 passed by the High Court Of Punjab & Haryana
At Chandigarh)

DALIP SINGH

Petitioner(s)

VERSUS

BHUPINDER KAUR

Respondent(s)

(With prayer for interim relief)

Date : 12-02-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s)

Mr. A. Tewari, Adv.

Ms. Eliza Bar, Adv.

Mr. Shree Pal Singh, AOR

For Respondent(s)

Mr. Tushar Bakshi, AOR

UPON hearing the counsel the Court made the following

O R D E R

Arguments heard.

Judgment reserved.

(MEENAKSHI KOHLI)
COURT MASTER(KAILASH CHANDER)
COURT MASTER